## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1093/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES:

Graphene Media Pvt.Ltd.

V/s.

House Full International Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

DESIGNATION

Adv Releich Agrennel Adv for CD

Adv. Hasmuch Raveria 2 Adv. for
Adv. Isha Khandhadia J Operational wedges

Ilb Juris Lank, Advocates

## ORDER

## CP No. 1093/I&BP/NCLT/MB/MAH/2017

For having the Petitioner and Corporate Debtor arrived into a settlement in between them, the Petitioner's side is directed to file a memo of withdrawal and Consent Term, if any, in between them on 10.07.2017.

List this matter on 10.07.2017.

V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)